

ITEM NO.47

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 10271/2024

[Arising out of impugned final judgment and order dated 20-11-2023 in WRITC No. 66679/2012 passed by the High Court of Judicature at Allahabad]

PROJECT DIRECTOR,
NATIONAL HIGHWAYS AUTHORITY OF INDIA

Petitioner(s)

VERSUS

NEERAJ UPADHYAY

Respondent(s)

(FOR ADMISSION
IA No. 87738/2025 - EX-PARTE STAY)

Date : 06-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Narender Hooda, Sr. Adv.
Ms. Neetika Sharma, Adv.
Ms. Saloni Jagga, Adv.
Mr. Tavinder Sidhu, Adv.
M/S. M. V. Kini & Associates, AOR

For Respondent(s) Ms. Anjana Mishra, Sr. Adv.
Mr. Shubhankar Chowdhary, Adv.
Mr. Rohit Kumar Singh, AOR
Mr. Paras Sharma, Adv.
Ms. Rambha Singh, Adv.
Ms. Shubhanginee Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel for the parties.
2. Leave granted.
3. List in the month of July, 2026 for final

hearing.

4. In the meantime, the operation and effect of the impugned order passed by the High Court shall remain stayed.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)